The Uttar Pradesh Kshettra Samitis and Zila Parishads (Sanshodhan) Adhiniyam, 1963

Act 24 of 1963

Keyword(s):
Kshettra Samitis, Zila Parishad, Adhyaksha, Upadhyaksha

THE UTTAR PRADESH KSHETTRA SAMITIS AND ZILA PARISHADS (SANSHODHAN) ADHINIYAM, 1963*
[U. P. ACT No. XXIV OF 1963]

[Authoritative English text† of the Uttar Pradesh Kshettra Samitis tatha Zila Parishad (Sanshodhan) Adhiniyam, 1963.]

AN ACT
to amend the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhiniyam, 1961.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Kshettra Samitis and Zila Parishads (Sanshodhan) Adhiniyam, 1963.

(2) Sections 2, 3, 4 and 5 of this Act shall be deemed to have come into force on the 18th day of July, 1962 and the remaining provisions shall come into force at once.

2. In sub-section (1) of section 17 of the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhiniyam, 1961, hereinafter called the Principal Act, between the words "establish a Zila Parishad" and the words "for each district", the commas, words and figures, "as soon as may be after its composition under sub-sections (1) and (2) of section 18," shall be inserted.

3. In sub-section (2) of section 18 of the Principal Act the words and figure "and as soon as may be after the constitution or re-constitution of the Zila Parishad under sub-section (1)" shall be deleted.

4. In sub-section (1) of section 19 of the Principal Act, the full-stop occurring at the end shall be substituted by a colon and thereafter the following shall be added as a proviso:

"Provided that the State Government may nominate any person, qualified for election as an Adhyaksha of the Zila Parishad, to be Adhyaksha for so long as an Adhyaksha is not elected after the establishment of the first Zila Parishad under section 17."

5. In sub-section (3) of section 20 of the Principal Act, the words and figure "sub-section (1) of" and the words and figure

(*For statement of Objects and Reasons, please see U. P. Gazette Extraordinary, dated September 25, 1963.)
(Passed in Hindi by the Uttar Pradesh Legislative Council on September 26, 1963 and by the Uttar Pradesh Legislative Assembly on October 22, 1963.)
(Received the Assent of the Governor on October 23, 1963 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary dated October 23, 1963.)
(‡Published in the Uttar Pradesh Gazette Extraordinary, dated October 23, 1963.)
and the term of a member co-opted under sub-section (2) of that section shall commence from the date of co-optation" shall be deleted.

6. The nominations made under the proviso to sub-section (1) of section 19 of the Principal Act, as added by the Uttar Pradesh Kshettra Samitis and Zila Parishads (Removal of Difficulties) (Fifth) Order, 1963, shall be deemed to have been made under the proviso to sub-section (1) of section 19 of the said Act, as amended by this Act, and the nominations so made shall, notwithstanding any judgment, decree or order of any court to the contrary, be, and be deemed always to have been, valid.

7. The Uttar Pradesh Kshettra Samitis and Zila Parishads (Sanshodhan) Adhyadesh, 1963, is hereby repealed.
उत्तर प्रदेश क्षेत्र सभित तथा जिला परिषद् (संशोधन) अधिनियम, 1972
(उत्तर प्रदेश अधिनियम संख्या 26, 1972)

उत्तर प्रदेश विधान परिषद् ने विनांक 12 अप्रैल, 1972 प्रकाशित, उत्तर प्रदेश विधान सभा ने विनांक 25 अप्रैल, 1972 ईस्वी को बौद्धिक में स्थापित किया।

['भारत का संविधान' के अनुसार 200 के अंतर्गत राष्ट्रपति ने विनांक 29 अप्रैल, 1972 ईस्वी को स्वीकारित चुने के तथा उत्तर प्रदेश सरकारी असाधारण गठन में विनांक 2 मई, 1972 ईस्वी को प्रकाशित हुआ।

उत्तर प्रदेश क्षेत्र सभित तथा जिला परिषद् अधिनियम, 1961 में संशोधन करने के लिए अधिनियम

भारत गणराज्य के तैंत्रिक वर्ष में निम्नलिखित अधिनियम बनाया गया है:—

1—यह अधिनियम उत्तर प्रदेश क्षेत्र सभित तथा जिला परिषद् (संशोधन) अधिनियम, 1972 कायम रखेगा।

2—उत्तर प्रदेश क्षेत्र सभित तथा जिला परिषद् अधिनियम, 1961 की धारा 8 की उप-धारा (1) के प्रमुख प्रतिवादक वर्ष में तत्काल "पांच वर्ष" के उपर 'दस पांच वर्ष' रख दिये जायें।

(उद्देश्य और कारणों के विषय के लिए कुछ विनांक 12 अप्रैल, 1972 का सरकारी असाधारण गठन देखें।)

Price 05 Paisa
THE UTTAR PRADESH KSHETTRA SAMITIS AND ZILA PARISHADS (AMENDMENT) ACT, 1976

[U.P. ACT NO. 37 OF 1976]

[Authoritative English Text of the Uttar Pradesh Kshettra Samiti Aur Zila Parishad (Samvidhan) Adhiniyam, 1976]

AN ACT

further to amend the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhiniyam, 1961.

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India as follows:--

1. (1) This Act may be called the Uttar Pradesh Kshettra Samitis and Zila Parishads (Amendment) Act, 1976.

(2) It shall be deemed to have come into force on May 1, 1976.

2. After section 9 of the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhiniyam, 1961, hereinafter referred to as the principal Act, the following section shall be inserted, namely:

"9-A. When the Pramukh is unable to discharge his functions owing to absence, illness or any other cause, and the office of Up-Pramukhs are vacant, or when the Up-Pramukh, if any, acting under section 83 during a vacancy in the office of Pramukh is unable to discharge his functions owing to absence, illness or any other cause, the District Magistrate may, by order, make such arrangement, as he thinks fit, for the discharge of the functions of the Pramukh, until the date on which the Pramukh or Up-Pramukh, as the case may be, resumes his duties."

3. After section 21 of the principal Act, the following section shall be inserted, namely:

"21-A. When the Adhyaksha is unable to discharge his functions owing to absence, illness or any other cause, and the office of Upadhyaksha is vacant or when the Upadhyaksha acting under section 60 during a vacancy in the office of Adhyaksha is unable to discharge his functions owing to absence, illness or any other cause, the State Government may by order, make such arrangement, as it thinks fit, for the discharge of the functions of such Adhyaksha until the date on which the Adhyaksha or Upadhyaksha, as the case may be, resumes his duties."

4. (1) The Uttar Pradesh Kshettra Samitis and Zila Parishads (Second Amendment) Ordinance, 1976 is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the aforesaid Ordinance shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated November 11, 1976]

(Passed in Hindi by the Uttar Pradesh Legislative Council on November 8, 1976 and by the Uttar Pradesh Legislative Assembly on November 10, 1976).

[Received the Assent of the Governor on November 17, 1976 under article 200, of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated November 19, 1976]
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Kshetra Samiti and Zila Parishad (Sanushodhan) Adhiniyam, 1984 (Uttar Pradesh Adhiniyam Sankhya 8 of 1984), as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 26, 1984.

THE UTTAR PRADESH KSHETRA SAMITIS AND ZILA PARISHADS (AMENDMENT) ACT, 1984
[U. P. Act No.8 of 1984]
(As passed by the Uttar Pradesh Legislature
AN ACT
176/166
further to amend the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Kshetra Samitis and Zila Parishads (Amendment) Act, 1984.

(2) Section 2 shall be deemed to have come into force on April 12, 1983 sub-clause (i) of clause (a) and clause (b) of section 3 shall be deemed to have come into force on August 8, 1983, sub-clause (ii) of clause (a) of section 3 shall be deemed to have come into force on October 12, 1983 and the rest of the provisions shall come into force at once.

2. In section 6 of the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961, hereinafter referred to as the principal Act, in subsection (2), for the opening paragraph, the following paragraph shall be substituted, namely:

"Subject to the provisions of sub-section (2) of Section 10, the members mentioned in sub-section (1) shall, subject to the conditions and in the manner prescribed, co-opt the following as members of the Kshetra Samiti, namely:-

3. In section 18 of the principal Act,—

(a) in sub-section (1)—

(i) in clause (iv), in sub-clause (b), for the words “the Chairman” the words “the Chairman or the Administrator” shall be substituted; and

(ii) for clause (v), the following clause shall be substituted, namely—

“(v) so many persons, not exceeding five, as may be specified, to be chosen by the State Government, one of whom shall be from amongst the freedom fighters, one from amongst ex-servicemen, and the rest from amongst persons engaged in social, cultural, literary and professional activities;”

Explanation—For the purposes of this clause—

(a) “freedom fighter” means a person who took part in the struggle for Indian independence and for participation in such activities—

(i) suffered imprisonment for a period of not less than two months; or

(ii) was detained in jail for a period of not less than three months as undertrial prisoner or as a detenu; or

(iii) was declared absconding; or

(iv) suffered bullet wound; or

(v) suffered punishment of at least ten lashes;
and includes a person who took part in ‘Peshawar Kand’ or was a certified soldier of the Azad Hind Fauj or was a certified member of the India Independence League but does not include any such person who begged for pardon;

(b) “ex-serviceman” means a person who had served in any rank (whether as a combatant or non-combatant) in the Armed Forces of the Indian Union for a continuous period of not less than six months and has been released otherwise than by way of dismissal or discharge on account of misconduct or inefficiency.

(b) in sub-section (2), for the opening paragraph, the following paragraph shall be substituted, namely:

“The members mentioned in sub-section (1) shall, subject to the condition and in the manner prescribed, co-opt as members of the Zila Parishad.”

Repeal and saving.

4. (1) The Uttar Pradesh Kshetra Samitis and Zila Parishads (Sanshodhan) Adhyadsh, 1984, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section(1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

G. B. SINGH, 
Sachiv,
THE UTTAR PRADESH KSHETTRA SAMITIS AND ZILA PARISHADS (AMENDMENT) ACT, 1990

(As passed by the U. P. Legislature)

AN ACT

further to amend the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhiniyam, 1961.

It is hereby enacted in the Forty-first Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Kshettra Samitis and Zila Parishads (Amendment) Act, 1990.

(2) It shall be deemed to have come into force on January 20, 1990.

2. In section 15 of the Uttar Pradesh Kshettra Samitis and Zila Parishads Adhiniyam, 1961, hereinafter referred to as the principal Act, in sub-sections (12) and (13), for the words “two years” wherever they occur, the words “one year” shall be substituted.

3. In section 20 of the principal Act, in sub-section (4), after clause (b), the following clause shall be inserted, namely:

“(c) Subject to the other provisions of this Act, the term of office of a person chosen to be a member under clause (v) of sub-section (1) of section 18, whether before or after January 20, 1990, shall be one year, but he shall continue to hold office till another person is chosen to be a member in his place.

Explanation:—For removal of doubts it is hereby declared that the choice of a person to be a member under clause (v) of sub-section (1) of section 18 may be cancelled by the State Government at any time before the constitution or reconstitution of the Zila Parishad under section 17.”

4. In section 21 of the principal Act, in sub-section (2), for the words “be one year from the date of election but shall not extend beyond” the words “commence upon his election and shall end with” shall be substituted.

5. In section 28 of the principal Act,—

(a) in the marginal heading, after the word “Adhyaksha” the words “or Upadhyaksha” shall be inserted;

(b) in sub-section (1), after the word “Adhyaksha” the words “or the Upadhyaksha” shall be inserted;

(c) in sub-section (11), in clause (b), after the words “the Adhyaksha” the words “or the Upadhyaksha, as the case may be,” shall be inserted;

(d) in sub-sections (12) and (13) for the words “two years” wherever they occur, the words “one year” shall be substituted, and after the word “Adhyaksha” wherever it occurs the words “or Upadhyaksha, as the case be,” shall be inserted.
6. (1) The Uttar Pradesh Kshetra Samitis and Zila Parishads (Second Amendment) Ordinance, 1990 is hereby repealed.

(2) Notwithstanding such repeal, or the repeal of the Uttar Pradesh Kshetra Samitis and Zila Parishads (Amendment) Ordinance, 1990, by the Ordinance referred to in sub-section (1), anything done or any action taken under the principal Act as amended by the aforesaid Ordinances, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,

NARAYAN DAS,
Sachiv.